

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4965/2023

(Arising out of impugned final judgment and order dated 03-03-2023 in CRMA No. 194/2023 passed by the High Court of Judicature at Allahabad)

YUGAL SIKRI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION AND I.R. AND IA NO.79625/2023-EXEMPTION FROM FILING O.T. AND IA NO.79626/2023-PERMISSION TO FILE LENGTHY LIST OF DATES AND IA NO.147149/2023 - PERMISSION TO FILE REJOINER AFFIDAVIT)

Date : 23-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Chandra Uday Singh, Sr. Adv.
Mr. Ajay Bhargava, Adv.
Mr. Kabir Chhilwar, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s) Mr. Niraj Sharma, AOR
Mr. Arvind Mishra, Adv.
Ms. Mahima Sharma, Adv.
Mr. Sumit Kumar Sharma, Adv.

Mr. Ankit Goel, AOR
Ms. Shweta Yadav, Adv.
Mr. Sahil Patel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Considering the earlier orders passed by the High Court, it will be appropriate if the first petitioner (M/s. RPG Life Sciences Limited) and the second respondent (Arvind Kumar Tiwari) make an attempt to put an end to all the pending disputes between them by

way of mediated settlement. We, therefore, refer the dispute to the Supreme Court Mediation Centre.

The representative of the first petitioner and the second respondent are directed to appear before the learned Co-ordinator of the Supreme Court Mediation Centre on 29th April, 2024 at 2.30 p.m. The first meeting shall be through virtual mode. The learned Co-ordinator shall share the meeting details in advance with them.

We request the learned Mediator appointed by the Supreme Court Mediation Centre to make an endeavour to conduct the mediation meetings through virtual mode as far as possible.

The learned Mediator after making an endeavour for amicable resolution of the disputes, shall submit a report to this Court within a period of two months from 29th April, 2024.

List on 30th July, 2024.

The Registry shall ensure that a copy of this order along with relevant documents is forwarded to the learned Co-ordinator, Supreme Court Mediation Center at the earliest.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)